

॥न्यायस्तत्र प्रमाणं स्यात्॥



National Law University, Delhi -
Certified Practice Oriented Course

NLU DELHI CERTIFICATE COURSE



Under the supervision of NLU Delhi

Centre for Regulatory
Studies

Organised & Managed by



THE PRACTICE SERIES

Capital Market Transactions

IPOs, QIPs, Rights & Hybrids

The Complete Practitioner's Grounding in Capital Markets: From Structuring the Offer to Listing and Beyond, with Two Applied Drafting Assignments.

17

LIVE SESSIONS

05

MODULES

Online

SAT-SUN, 10 AM

Tier 1 Faculty

FACULTY

2 MONTH LONG PROGRAM

PROFESSION READY. FROM DAY 1.

AUGUST - OCTOBER 2026 · ONLINE

WWW.MENTBLUE.COM

Capital markets law *barely* features in India's law school curricula. *Nobody was teaching the practice until now.*

Law firms have moved beyond foundational training. Clients no longer pay for learning curves. Day-one readiness is no longer aspirational - it is expected.



CERTIFIED BY

National Law University, Delhi

One of India's best national law schools [NIRF Rank #2]. Approves the curriculum, provides institutional oversight, supervises assessment standards, and awards the certificate to participant's who complete the Course.



DESIGNED & DELIVERED BY

Mentblue

India's practitioner-led legal education platform, founded and run by former Tier 1 law firm lawyers - designs the curriculum, convenes the faculty of practising lawyers from leading firms, and runs the course end to end.

*NLU Delhi and mentblue have partnered to launch **The Practice Series**: short, intensive certificate courses built to close the gap between classroom learning and the realities of professional practice*

Where our course mentees *work today.*

Mentees of the past courses are placed across India's leading law firms and corporates - from full-service Tier 1 firms to specialist boutiques and in-house teams.

20+	2,300+	90+	40+
PRACTICE COURSES DELIVERED	PARTICIPANTS TRAINED	PRACTITIONER FACULTY	HIRING FIRMS & CORPORATES

LAW FIRMS - WHERE ALUMNI PRACTICE

 cyril amarchand mangaldas ahead of the curve	 Shardul Amarchand Mangaldas	 AZB & PARTNERS ADVOCATES & SOLICITORS	 advocates & solicitors	 S&R ASSOCIATES ADVOCATES	 TRILEGAL
 CMS INDUSLAW	 SARAF AND PARTNERS LAW OFFICES	 DSK Legal True Value, True Values	 Nishith Desai Associates LEGAL AND TAX COUNSELING WORLDWIDE	 KHAITAN & CO ADVOCATES SINCE 1911	 TT&A Advocates and Solicitors

CORPORATES & IN-HOUSE TEAMS

					
---	--	---	---	---	---



Centre for Regulatory Studies

NATIONAL LAW UNIVERSITY, DELHI

The academic home of the Practice Series at NLU Delhi.

ESTABLISHED
2019

LOCATION
NLU Delhi, Sector 14,
Dwarka New Delhi

About the Centre.

The Centre for Regulatory Studies (CRS) is the dedicated research and capacity-building wing of National Law University, Delhi focused on the law of regulated industries, financial markets and corporate practice.

MANDATE

To bridge academia and regulatory practice through professional training and structured industry engagement.

FOCUS AREAS

- Equity Capital Markets
- Regulatory Framework
- Diligence & Disclosure
- Hybrid & Alternative Instruments

ACTIVITIES

Practice-oriented certificate programmes, working papers, conferences, and policy engagement with regulators.

WHY THIS COURSE

The natural academic home for a Capital Markets programme: pairing institutional rigour with transactional and regulatory practice.

About the Course

A 2-month intensive certificate course that takes you through a capital markets transaction the way it is actually executed: from structuring the offer to listing and post-listing compliance, in practice.

Across 17 live online sessions, partners and senior practitioners from India's leading law firms walk participants through the full IPO lifecycle: from structuring and diligence to the offer document, marketing, pricing, listing and continuing disclosure, using the frameworks and documents they use in live mandates.

The programme is built for participants who want to move from knowing securities law to *executing the transaction*.

FORMAT

17 live online sessions · 5 modules

Saturday & Sunday · 10:00 am IST

FACULTY

Partners from Top Law Firms

The capital markets dealmakers

PEDAGOGY

Practitioner-led teaching & case-based discussion

Capital Markets Documents Dissected: Every offer document, agreement, and disclosure.

CERTIFICATION

NLU Delhi Certified

Issued by National Law University, Delhi

What makes this course *one of its kind*.

01

Practitioner-led faculty

Partners and senior practitioners from India's leading law firms - the lawyers who structure and execute capital markets transactions for a living, not just teach about them

02

End-to-end transaction view

From structuring the offer to listing and post-listing compliance - the entire IPO lifecycle, taught in the sequence a deal actually unfolds

03

Applied assignments

Two comprehensive drafting assignments built around real Indian capital markets transactions, spanning the full IPO lifecycle - not sanitised hypotheticals

04

NLU Delhi certification

Course supervised by the Centre for Regulatory Studies and certified by National Law University, Delhi.

A Day-1 ready toolkit

Leave with a comprehensive command of capital markets law and practice - from structuring and diligence to the offer document, pricing, listing, and continuing disclosure - reinforced through two applied drafting assignments.

A network that opens doors

Every cohort is interactive. Partners stay engaged. Alumni have leveraged the Course to deepen their expertise and secure positions at top law firms.

Who this course is *for*?

The Course is designed for:

I.

Students [Senior Years]

INTEREST IN CAPITAL MARKETS & SECURITIES PRACTICE

LL.B and LLM students specialising in capital markets, securities or corporate practice, and those preparing for capital markets internships and recruitment.

YOU WILL LEAVE WITH

A working vocabulary in capital markets transactions, a document library of precedents, and two applied assignments you can speak to in interviews and put to work from day one of your internship/ job.

II.

Professionals

LAWYERS, IN-HOUSE COUNSEL, CAPITAL MARKETS PRACTITIONERS

- Junior associates and fresh graduates building capital markets practice
- In-house counsel and company secretaries managing listing and compliance obligations
- Merchant bankers, compliance officers and finance professionals handling capital markets transactions

YOU WILL LEAVE WITH

A practitioner's command of capital markets procedure, drafting and execution - and the frameworks to run a transaction independently, not just support one.

Eligibility criteria.

The programme welcomes participants from law, finance, accountancy and corporate strategy backgrounds. The eligibility bar is set by qualification and intent, not by years.

ATTENDANCE REQUIREMENT

75% minimum attendance across the live sessions for certification.

LAW STUDENTS

Currently pursuing a 3-year LLB, 5-year integrated law programme, or LLM at any recognised university in India or abroad.

LAWYERS/ LAW FIRMS

Advocates and law graduates with at least an LLB / equivalent qualification from a recognised university.

FINANCE & ACCOUNTANCY

CA, CS, CMA, CFA candidates and qualified professionals - at any career stage. Investment bankers and analysts welcome.

CORPORATE & IN-HOUSE

Graduates with corporate, strategy or transactional experience. Open to in-house counsel and corporate development teams.

MINIMUM QUALIFICATION

A bachelor's degree (or equivalent) from a recognised university, OR current enrolment in a recognised undergraduate / postgraduate programme.

Your faculty



Reuben Chacko
Partner · S&R Associates



Jabarati Chandra
Partner, S&R Associates



Shubhangi Garg
Partner, Shardul Amarchand Mangaldas



Abhiroop Lahiri
Partner, Cyril Amarchand Mangaldas



Abhiroop Datta
Partner, Shardul Amarchand Mangaldas



Oishika Dasgupta
Partner, Cyril Amarchand Mangaldas



Anshu Bansal
Partner, JSA Advocates & Solicitors



Maitreya Rajurkar
Partner, Trilegal



Tanvi Kini
Partner · Cyril Amarchand Mangaldas

Curriculum overview.

M·01

Foundations & the IPO Landscape

- S1: Introduction to Equity Capital Markets & the Indian IPO Landscape
- S2: Key Stakeholders & Their Roles
- S3: The IPO Roadmap & Transaction Timeline

3 SESSIONS

M·03

Diligence & Financial Information

- S6: Legal Due Diligence & Preparatory Work
- S7: Financial Information, Restated Financials & the Auditor’s Role
- S8: Mid-Course Assignment Workshop (Assignment 1)

3 SESSIONS

M·02

The Regulatory Framework

- S4: Regulatory Framework I: SEBI ICDR, Eligibility, Promoter Contribution & Lock-in
- S5: Regulatory Framework II: Companies Act, SCRA, LODR & Continuous Disclosures

2 SESSIONS

M·04

Documentation & Execution

- S9: The Offer Document: Anatomy, Risk Factors & Misstatement Liability
- S10: Key Transaction Agreements & Drafting Essentials
- S11: Marketing, Book-Building, Pricing, Anchor Investors & Allotment
- S12: International Offerings: Rule 144A / Regulation S, ADRs & GDRs

4 SESSIONS

M·05

Listing, Post-Listing & Other Instruments

- S13: Listing, Post-listing Obligations & Corporate Governance
- S14: Hybrid & Alternative Instruments: REITs & InvITs
- S15: QIPs, Rights Issues, Preferential Allotment & FPOs
- S16: Final Assignment Workshop (Assignment 2)
- S17: Career Opportunities & Career Roadmap

5 SESSIONS

Session schedule.

DATE	SESSION	DATE	SESSION
Sat · 08 Aug	S1 · Introduction to Equity Capital Markets & the Indian IPO Landscape	Sun · 13 Sep	S10 · Key Transaction Agreements & Drafting Essentials
Sun · 09 Aug	S2 · Key Stakeholders & Their Roles	Sat · 19 Sep	S11 · Marketing, Book-Building, Pricing, Anchor Investors & Allotment
Sat · 22 Aug	S3 · The IPO Roadmap & Transaction Timeline	Sun · 20 Sep	S12 · International Offerings: Rule 144A / Regulation S, ADRs & GDRs
Sun · 23 Aug	S4 · Regulatory Framework I: SEBI ICDR, Eligibility, Promoter Contribution & Lock-in	Sat · 26 Sep	S13 · Listing, Post-listing Obligations & Corporate Governance
Sat · 29 Aug	S5 · Regulatory Framework II: Companies Act, SCRA, LODR & Continuous Disclosures	Sun · 27 Sep	S14 · Hybrid & Alternative Instruments: REITs & InvITs
Sun · 30 Aug	S6 · Legal Due Diligence & Preparatory Work	Sat · 03 Oct	S15 · QIPs, Rights Issues, Preferential Allotment & FPOs
Sat · 05 Sep	S7 · Financial Information, Restated Financials & the Auditor’s Role	Sun · 04 Oct	S16 · Final Assignment Workshop (Assignment 2)
Sun · 06 Sep	S8 · Mid-Course Assignment Workshop (Assignment 1)	Sat · 10 Oct	S17 · Career Opportunities & Career Roadmap
Sat · 12 Sep	S9 · The Offer Document: Anatomy, Risk Factors & Misstatement Liability		

MODE	DAYS	TIME	RECORDINGS
Online · Live	Saturdays & Sundays	10:00 am IST onwards	Access for 6 months

Dr. Raghav Pandey

Course Director

Assistant Professor at National Law University, Delhi and Director of the Centre for Regulatory Studies. Dr. Raghav works at the point where law meets business, regulation, and policy - areas that shape how companies operate and how markets are governed.

AFFILIATION National Law University, Delhi	CENTRE Centre for Regulatory Studies
AREAS Corporate & commercial law, regulation, jurisprudence	ROLE Academic supervision & programme curation

He is a regular writer and speaker on Indian corporate and regulatory law, and brings that practical clarity into the classroom. Through the Practice Series, he designs programmes that go beyond textbook law - built around how legal problems actually arise and how practitioners solve them.



COURSE DIRECTOR · NLU DELHI

Mentblue team

Day-to-day delivery of the programme - admissions, faculty coordination, participant support - is led by the Mentblue team.



CO-FOUNDER · MENTBLUE

Prafful Goyal

Co-founder, Mentblue

Co-founded Mentblue to bring practitioner-led education to law students and early-career professionals. Leads programme design and faculty engagement across the Practice Series.

- Graduate, NUJS Kolkata
- Former Principal Associate, Cyril Amarchand Mangaldas



CO-FOUNDER · MENTBLUE

Ashutosh Singh

Co-founder, Mentblue

Co-founded Mentblue to make legal practice accessible - converting deal experience into structured curricula. Leads programme operations and participant experience.

- Graduate, NLU Delhi
- Former Senior Associate, Cyril Amarchand Mangaldas

What our mentees say!

“

The insights and understanding I gained were invaluable. Thanks to the support and the knowledge reinforced by the course, I have successfully cracked an interview and joined a Tier-2 capital markets law firm.

Paritosh Srivastava
ASSOCIATE, DSK LEGAL

“

This course had so many practical learnings, something we rarely get to experience while in law school. The structure of the course, the depth of the topics, and the case studies have given a stronger practical dimension to our understanding of capital markets.

Nupur S.
TRAINEE ASSOCIATE, TRILEGAL

“

I gained valuable insights and a deeper understanding of capital markets and the detailed procedures relating to IPOs, FPOs, QIPs and rights issues. I am confident that the knowledge I have acquired will serve me well in future.

Abhay Shrotia
SARTHAK ADVOCATES & SOLICITORS

“

Every session was not merely a class; it was a conversation, a lesson, and an inspiration. The dedication, depth of knowledge, and genuine investment in each student's learning is something I will carry with me throughout my career.

Tejas Chandna
SYMBOISIS LAW SCHOOL, PUNE

Programme fee.

₹ 15,000

Inclusive of all taxes

For students, working professionals, in-house counsel, lawyers and other professionals.

Group nominations from law firms, corporates & in-house teams accepted on request.

Write to support@mentblue.com.

PROGRAMME FEE

WHAT'S INCLUDED

17 live online sessions with full Q&A access

Session recordings, replay access for 6 months

Curated reading materials - offer document precedents, transaction checklists, case law

Document library - offer documents, transaction agreements, comfort letters, disclosure templates

NLU Delhi Certificate of Completion

Practice Series alumni network + early-bird access to future cohorts

PAYMENT

Payment via secure link. EMI Options available.



National Law University
Delhi
CENTRE FOR REGULATORY
STUDIES

in collaboration with



THIS IS TO CERTIFY THAT

[Recipient Name]

has successfully completed the certificate course on

Capital Market Transactions: Law & Practice: IPOs, QIPs,
Rights & Hybrids

conducted by the Centre for Regulatory Studies, NLU Delhi, in academic collaboration with mentblue, from August – October 2026

Mentors for the Course were:

DEF, Partner, Cyril Amarchand Mangaldas
ABC, Partner, Cyril Amarchand Mangaldas
BCD, Partner, Cyril Amarchand Mangaldas
GHI, Partner, Cyril Amarchand Mangaldas
JKL, Partner, Cyril Amarchand Mangaldas



Dr. Raghav Pandey

COURSE DIRECTOR
CENTRE FOR REGULATORY STUDIES · NLU DELHI

CERTIFICATE NO.
2026 · CM · 0000

Prafful Goyal

COURSE COORDINATOR
CO-FOUNDER · MENTBLUE

ISSUED BY NLU DELHI · CRS · IN COLLABORATION WITH MENTBLUE

ENROL NOW

Reserve your *seat*.

Cohorts are kept relevant and interactive to preserve faculty attention and discussion quality. Apply early - seats fill on a first-come basis.



REGISTER AT

mentblue.com/courses

EMAIL

support@mentblue.com

PHONE

+91 92896 57727; 9625619518

PROGRAMME PARTNERS



National Law University, Delhi
Centre for Regulatory Studies (CRS)



Mentblue
Legal education platform

PROGRAMME LEADERSHIP

Course Director - Dr. Raghav Pandey, NLU Delhi

Course Coordinators - Mentblue Team

FOLLOW MENTBLUE

LinkedIn · [/company/mentblue](https://www.linkedin.com/company/mentblue)

Twitter / X · [@mentblue](https://twitter.com/mentblue)

Instagram · [@mentblue_](https://www.instagram.com/mentblue)

Web · www.mentblue.com